

31 JUL 2006

Bill No 60 of 2006

THE CONSTITUTION (SCHEDULED CASTES) ORDER
(AMENDMENT) BILL, 2006

A

BILL

further to amend the Constitution (Scheduled Castes) Order, 1950.

BE it enacted by Parliament in the Fifty-seventh Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Scheduled Castes) Order (Amendment) Act, 2006. Short title

C.O. 19.

2. In the Schedule to the Constitution (Scheduled Castes) Order, 1950,—

Amendment
of the
Schedule.

(a) IN PART V.—*Haryana*,—

(i) for entry 5, substitute—

"5. Batwal, Barwala";

(ii) for entry 24, substitute—

"24. Megh, Meghwal";

(b) IN PART VIII.—*Kerala*, for entry 61, substitute—

"61. Thandan (excluding Ezhuvas and Thiyyas who are known as Thandan, in the erstwhile Cochin and Malabar areas) and (Carpenters who are known as Thachan, in the erstwhile Cochin and Travancore State)";

(c) IN PART IX.—*Madhya Pradesh*, for entry 2, substitute—

"2. Bagri, Bagdi (excluding Rajput, Thakur sub-castes among Bagri, Bagdi)";

(d) IN PART X.—*Maharashtra*.—

(i) for entry 8, substitute—

"8. Basor, Burud, Bansor, Bansoli, Basod";

(ii) for entries 11 and 12, substitute—

"11. Bhambi, Bhambhi, Asadaru, Asodi, Chamadia, Chamar, Chamari, Chambhar, Changar, Haralayya, Harali, Khalpa, Machigar, Mochigar, Madar, Madig, Mochi, Telegu Mochi, Kamati Mochi, Ranigar, Rohidas, Nona, Ramnami, Rohit, Samgar, Samagura, Satnami, Surjyabanshi, Surjyaramnami, Charmakar, Pardeshi Chamar;

12. Bhangi, Mehtar, Olgana, Rukhi, Malkana, Halalkhor, Lalbegi, Balmiki, Korar, Zadmalli, Hela";

(e) IN PART XIII.—*Orissa*.—

(i) for entry 19, substitute—

"19. Chamar, Chamara, Chamar-Ravidas, Chamar-Rohidas, Mochi, Muchi, Satnami";

(ii) for entry 42, substitute—

"42. Kandra, Kandara, Kadama, Kuduma, Kodma, Kodama";

(f) IN PART XIV.—*Punjab*, after entry 38, insert—

"39. Mahatam, Rai Sikh";

(g) IN PART XXIII.—*Chhattisgarh*, after entry 43, insert—

"44. Turi".

STATEMENT OF OBJECTS AND REASONS

As per the provisions of article 341 of the Constitution, the list of Scheduled Castes was first notified in 1950 and this list was modified from time to time. A number of requests were received from the State Governments for modifications in the list, such as, inclusion of new communities, inclusion of synonymous communities, imposing area restrictions and other modifications of certain existing entries.

2. The above requests have been processed in accordance with the modalities approved by the Government on 15th June, 1999 and modified on 25th June, 2002. After consultation with the concerned State Governments, the Registrar General of India and the National Commission for Scheduled Castes, the list of the Scheduled Castes in respect of seventeen communities for the States of Haryana, Kerala, Madhya Pradesh, Maharashtra, Orissa, Punjab and Chhattisgarh are proposed to be amended.

3. The proposed amendments in the Constitution (Scheduled Castes) Order (Amendment) Bill, 2006 broadly fall under the following categories, namely:—

(i) inclusion of new castes based on social, educational and economic backwardness;

(ii) inclusion of synonymous communities in respect of a caste in the existing list; and

(iii) modifications or imposition of area restrictions in the existing entries.

4. The Bill seeks to achieve the above objects.

NEW DELHI;

MEIRA KUMAR.

The 28th June, 2006.

FINANCIAL MEMORANDUM

The Bill seeks to include new castes based on social, educational and economic backwardness, synonymous communities in respect of a caste and modifications in the existing entries relating to seventeen communities in the list of Scheduled Castes for the States of Haryana, Kerala, Madhya Pradesh, Maharashtra, Orissa, Punjab and Chhattisgarh. This will entail additional recurring and non-recurring expenditure on account of benefits to be provided to the persons belonging to the communities to be included under continuing schemes meant for development of the Scheduled Castes.

2. It is not possible to estimate the likely expenditure to be incurred on this account at this stage. However, the expenditure, whether recurring or non-recurring, will be met out of the Consolidated Fund of India.

ANNEXURE
EXTRACTS FROM THE CONSTITUTION (SCHEDULED CASTES) ORDER, 1950
(C.O. 19)

PART V.—*Haryana*

5. Batwal

24. Megh

PART VIII.—*Kerala*

61. Thandan

PART IX.—*Madhya Pradesh*

2. Bagri, Bagdi

PART X.—*Mahrashtra*

8. Basor, Burud, Bansor, Bansodi

11. Bhambi, Bhambhi, Asadaru, Asodi, Chamadia, Chamar, Chamari, Chambhar, Changar, Haralayya, Harali, Khalpa, Machigar, Mochigar, Madar, Madig, Mochi, Telegu Mochi, Kantati Mochi, Ranigar, Rohidas, Nona, Ramnami, Rohit, Samgar, Samagara, Satnami, Surjyabanshi, Surjyaramnami

12. Bhangi, Mehtar, Olgana, Rukhi, Malkana, Halalkhor, Lalbegi, Balmiki, Korar, Zadmelli

PART XIII.—*Orissa*

19. Chamar, Mochi, Muchi, Satnami.

42. Kandra, Kandara

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further to amend the Constitution (Scheduled Castes) Order, 1950.

(Smt. Meira Kumar, Minister of Social Justice and Empowerment)

MGIPMRND—1630LS(S1)—26-07-2006